

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/RP/2013

Subject: Review of order dated 16.4.2013 in Petition No 250/2010 for Tehri HPP (1000 MW) for determination of tariff of the period 22.9.2006 to 31.3.2009.

Date of Hearing: 16.7.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: THDC

Respondents: PSPCL & 11 others

Parties Present: Shri M.G.Ramachandran, Advocate, THDC
Shri Ajay Mathur, THDC
Shri Rajeev Vishnai, THDC
Shri J.K. Hatwal, THDC
Shri Padamjit Singh, PSPCL

RECORD OF PROCEEDINGS

The present review petition has been filed against the tariff order dated 16.4.2013 in Petition No 250/2010 for Tehri HPP (1000MW) for the period 22.9.2006 to 31.3.2009.

2. During the hearing, the learned counsel for the petitioner submitted that there is error apparent in the order of the Commission dated 16.4.2013 and prayed for review on the following grounds:

- (i) The debt equity ratio prevalent on 31.3.2009 has been inadvertently considered by the Commission. The petitioner is entitled to debt equity ratio as on COD of the station and not on the cut-off date.
- (ii) The error in consideration of the total delay in the commissioning of the project without taking into consideration the differences between the COD and commissioning of the station may be rectified.
- (iii) The level of reservoir being less than EL 830 Meters (815 meters) in 2006-07 and 2007-08 and 820 meters in 2008-09, the annual energy should have been adjusted proportionate to the reservoir level and secondary energy is requested to be computed and allowed accordingly over the annual energy.

(iv) The capital cost of the shared assets to be calculated from Unit-4 instead of equating the capital value of the assets to the respective cost of the four units.

3. The Commission admitted the matter and directed issuance of notice to the respondents. The petitioner is directed to serve copy of the application on the respondents, if not already done on or before 31.7.2013 and the respondent shall file its reply, with advance copy to the petitioner on or before 13.8.2013. Rejoinder, if any, by 19.8.2013.

4. Matter shall be listed for final hearing on 27.8.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)